213.90

NVIC +ND

Mr. P. Sivan Pillar for applicant.
Mr. T. A. Regain for Revieways

Heard. The application is

admitted. Respondents—to file Combination

applicant without 5 weeks with copy

to the applicant who may file

rejorned of any with two weeks

thereof with copy to respondents. List

before DR for completion of Pleadings

on 24.5.90.

The applicant has sought for in term relief. In the walne of the relief of phralin, relief 5 prayed for in the application, the witerin relief Convot be granted.

If phrase 21/3/90

for 2h/s

for 2d6

for 23/7

for 24/8

TWZ

Both sides are represented through counsel. Time till 20.6.90 is granted to file reply, if any, as prayed for. σ

24.5.90

TWZ

Goth sides represented through counsel.
Time till 23.7.90 granted to file reply, as prayed for.

20.0.90.

TWZ

The applicant is represented through counsel. None appears for the respondents. Time till 24.8.90 granted to file reply, as a last chance. No further adjournment will be granted for the purpose.

23.7.90.

TWZ

None appears for both sides. Time till 11.10.90 granted to file reply, if any, as a last chance. No further adjournment will be granted under any circumstances.

24.8.90.

TWZ

The applicant is represented through None appears for the respondents. Reply has not been filed so far in spite of several adjournments granted for the purpose. Hence, the case is posted for further direction before the court on 6.11.90.

11.10.90

6-11-90

SPM & AVH

Mr PK Madhusoodhanan for applicant(proxy) Mr TA Rajan for respondents

The learned counsel for the applicant undertakes to file rejoinder within 2 weeks with a copy to the learned counsel for the respondents.

List for final hearing on 11.12.90.

n Silli. 6-11-90

SOMOND

My P. Sivan Pilla. Gor applicant by Proxy. Mr M. C. Cher a for respendents by prosey

As Similar cases have been listed for final heaving on 281.91 this case may also be listed for final healing ist 0. A. 215/90.

11/12/90 522

Country Fred by Lapolts on 18/2/92

avk & suH

2871/51 (16)

And P. siva Pillar of the applicant. m he chevia f hi- un parlers

Page graf

Lu hu- case be listed for fail heaving along who OA 188/90 0 14/2/5,

· Reionalination

Cr 281/51

1CP.2-91

Mr. Sivan Pollai Mr. MC Cherrois Lest fer final hearing on

26.391

3 52h. 14.2.91

ofen

SPM & AVH

Mr.Sivan Pillai - for applicant

Mr. TA Rajan - for the respondents

At the request of the learned counsel for the parties, list for final hearing on 19.4.1991.

> (Sec.) 26.3.1991

26.3.1991

(27)

19.421

Spm 8 AU It reller nows mm

Heard in part. Adjoined 15 23.4,91(AN)

and 25: 4.91 (A.N.)

23 4

Soon & AVH.

part-heard on 25.6.91 (AN).

25.4.1991

SPM&AVH

Mr.P.Sivan Pillai-for applicants

Mr.M.C.Cherian, for respondents.

Oral arguments concluded. The learned copunsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondentsby 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

25.4.1991.

214/90

3, 5, 1991

Wr. Siven Pille! for applicants Mr. M. C. Charlan for respondents

Heard the learned counsel for the parties de MP Dy.No. 3784/91. In view of what hee been stated in the MP, we direct that the ease be listed for eral ##guments on 11.6.1991.

20.691

8 pm & Av19

Mr. Sivan Rillani

Mr. Mc Cherids

At Mu request, list for
purher direction on 21.6.91

SPM & AVH

Mr.Sivan Pillai - for applnt.

Mr.MC Cherian - for res.

Adjourned to 17.7.91 for further hearing.

W W.

SPM&AVH

17.7.91 Mr.Sivan Pillai-for applicant. Mr.MC Cherian with Mr.Warrier Sr.counsel

The learned counsel for the respondents has filed M.P. praying that O.A.484/90, 908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the M.P. and prayer made therein and direct asfollows:

(a) CA filed in O.A.484/90 be adopted in this case also.

(b) the learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the learned counsel for the respondents.

(c) List this case for final hearing along with the storesaid

-6- OA 214/50

from luns; on 3-3-81 as part heard. An fin him adjunament will be given

(7)-7-5/

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier, Mr.Cherian & Mrs.Dandapani

Notice 11/9.

Heard in part. List for further arguments on 12.9.91.

m

11.9.9

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier, Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

12951

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

13.9.1991

10 - 92

SPINA ANH

Orders pronounced in open court.

Non

101.92